

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III (SPECIAL BENCH)

ITEM No. 332

Contempt A-16/2021, CA-488/2021, CA-663/2020, CA-88/2020

IN 433/241-242/ND/18

IN THE MATTER OF:

Mr. Rakesh Khanna & Anr. Petitioner/Applicant

Vs.

M/s. Chintamani Metal Udyog Ltd. & Ors. Respondent

Order under Section 241/242 of the Companies Act

Order delivered on 13.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS

HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR

HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Mr. Sourabh Gupta, Mr. Puneet Yadav, Advs.

For the Respondent : Mr. Shubhang Sharma, Adv. For R-4 to 6

ORDER

Contempt A-16/2021, CA-488/2021, CA-663/2020, CA-88/2020

This matter was heard in part by the Regular Bench on 17.04.2023.

The parties are directed to file convenience compilation of documents along with synopsis within one week. Parties are also directed to ensure that all the pleadings are uploaded on DMS portal before next date of hearing.

List the matter before the Regular Bench **on 22.07.2024.**

-Sd-

(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay